

MP No 323/94
Fixed on 21/3/94
for Interim Orders
directing to Respondents

(2)

Date: 21.3.94 [Per M.S. Deshpande V.C.]

Mr. M. S. Ramamurthy for the
applicants and Mr. S. S. Karkera for
the respondents.

II. M. P. 323/94 taken up.

On view of the reply filed and the
statement made by the learned
counsel for the respondents no. 1 and 2
that Respondent no. 2 will hold a
Review DPC within a period of
three months from today in
accordance with Rules and
depending on the result of the
Review DPC grant all consequential
reliefs in clause (C) and (D) of
the prayer clause in para 8
of the O.A. nothing would
survive in the present application.

Directions in terms of
prayers (B) (C) and (D) in accordance
with the statement made by Sh. S. S.
Karkera as recorded above. II

O.A. disposed of with
above directions. M.P. also stands
disposed of. Copy of order be given
to parties.

at 21/3/94
Order/Judgment despatched
to Applicant Respondent
on 22/3/94
24/3/94

(R. Rangarajan)
H.A.

(M.S. Deshpande)
V.C.